

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/MP/2017

Coram:

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Date of Order: 3rd of January, 2018

In the matter of

Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 18 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

And

In the matter of

Srijan Energy Systems Private Limited
102, EL Tara Building, Orchard Avenue
Hiranandani, Powai,
Mumbai- 400076

.....Petitioner

Vs.

1. Power Grid Corporation of India Limited
B-9, Qutab Institutional Area,
Katwaria Sarai,
New Delhi- 110016

2. Central Electricity Authority
Seva Bhawan, R.K. Puram,
New Delhi- 110016

....Respondents

ORDER

The Petitioner, Srijan Energy Systems Private Limited, has filed the present Petition to allow change in target region by a LTC without being liable to pay

relinquishment charges in terms with Regulation 18 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

2. Learned counsel for the Petitioner vide its letter dated 28.12.2017 has sought permission to withdraw the present Petition with liberty to approach the Commission subsequently at an appropriate stage.

3. The prayer of learned counsel for the Petitioner is allowed. Accordingly, Petition No. 258/MP/2017 is disposed of as withdrawn.

Sd/-
(Dr. M.K. Iyer)
Member

Sd/-
(A.S. Bakshi)
Member

Sd/-
(A.K. Singhal)
Member